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Title: Need to establish a permanent bench of High Court in Western part of Odisha.

**SHRI SURESH PUJARI (BARGARH):** Thank you hon. Speaker, Sir. In fact, this is my first mention in Zero Hour. The day before yesterday, I got an opportunity to speak for only two minutes.

Today, I am mentioning a burning problem, not only of my parliamentary constituency but of the entire western part of Odisha, comprising five Lok Sabha seats. All the five Lok Sabha seats went in favour of BJP this time. The lawyers in the entire western Odisha are on strike. I am also a lawyer. This strike is for establishment of a permanent Bench of High Court in western part of Odisha. The State Government is interested and the Chief Minister has written to the Union Law Minister for establishment of a permanent Bench. The Union Minister has asked for a composite report, including the location where it will be established. The High Court has also a role to play. The High Court has to give an opinion, positively or negatively. But the opinion is not coming.

So, I request the Union Law Minister to write to the Chief Minister again and take action for establishment of a permanent Bench of High Court in western part of Odisha as quickly as possible. Thank you.